

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 215
164/252/ND/2020

IN THE MATTER OF:

M/s. Ashiana Builders Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 28.10.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Viresh B. Saharya, Advocate
with Mr. Akshat Agarwal,
Advocate**

For the ROC

For the Income Tax Department

**:Mr. Mitika Raja, AROC
:Mr. Kunal Sharma, Advocate with
Zehra Khan, Advocate and Mr.
Shubhendu Bhattacharyya,
Advocate**

ORDER

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel for the Appellant has submitted that he has filed an interim application bearing Diary No. 0710102162442020 dated 27.08.2020. Let Court Officer verify the same from the Registry and put up for consideration by the Tribunal within a week.

(Meenu)

The Learned Counsel for the Income Tax Department and AROC were present and prayed for time for filing the reply. Two weeks' time has been granted for filing the reply. Matter is adjourned to 04.11.2020.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Meenu)